

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA No. 153/2000 in
OA No. 1784/1996

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New Delhi this the 31st day of May, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Shri Yogender Kumar ... Applicant

(By Shri Sant Lal, Advocate)

-Versus-

Union of India & anr. ... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Order sought to be reviewed is one which has been passed during the period when the Advocates were on strike. The same was passed on merits in terms of Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987. In the circumstances, we do not find that the applicant can be permitted to reargue the OA on the basis of the present RA. Reliefs which have not been granted by the order under review are deemed to have been rejected. Present RA, in the circumstances, we find is devoid of merit. The same is accordingly summarily rejected.

V.K. Majotra

(V.K. Majotra)
Member (A)

sns

Ashok Agarwal

(Ashok Agarwal)
Chairman